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IN THE HIGH COURT OF PUNJAB AND HARYANA  
AT CHANDIGARH

CRWP No. 1493 of 2021 (O&M)

DECIDED ON: 22<sup>nd</sup> APRIL, 2021

**Court on its own motion**

.....PETITIONER

**VERSUS**

**State of Haryana and another**

.....RESPONDENTS

**CORAM: HON'BLE MR. JUSTICE AVNEESH JHINGAN.**

Present: Mr. Deepak Sabharwal, Addl. AG Punjab.

Mr. R.S. Cheema, Sr. Advocate with  
Mr. A.S. Cheema, Advocate for respondent No.2.

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**AVNEESH JHINGAN, J (ORAL)**

The matter is taken up for hearing through video conference due to COVID-19 situation.

The matter was taken up *suo-moto* by this Court taking into consideration the e-mail received with regard to illegal detention and allegation of assault on Nodeep Kaur (hereinafter referred as 'the detenue').

The allegations were that Haryana police had illegally detained 23 years old detenue. Notice of motion was issued on 12.2.2021 for 24.2.2021. In the meantime, an application was moved for impleading detenue as respondent. The application was allowed. Amended memo was taken on record. Status report by way of affidavit of Mr. Virender Singh, HPS Deputy Superintendent of Police (HQ) District Sonipat, along with annexure was taken on record. The matter was adjourned to 26.2.2021, the date on which the regular bail of the detenue was fixed.

On 26.2.2021, in CRM-M-7398 of 2021, this Court granted bail to detenue.

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The allegations with regard to illegal detention is no longer required to be gone into in view of the fact that there is an FIR No.25 dated 12.1.2021 registered against the detenu and she has been released on bail. The said issue if need so arises can be raised before the appropriate forum.

There are allegations with regard to maltreatment or torture during police custody. The State has filed the status report annexing the medical report.

Learned Senior Counsel Mr. R.S. Cheema, appearing for respondent No.2 seeks liberty to avail remedy in accordance with law for redressal of grievance with regard to maltreatment and custodial torture.

The present petition is disposed of with liberty as prayed for.

22<sup>nd</sup> APRIL, 2021

*reema*

*Whether speaking/reasoned* Yes

*Whether reportable* No

(AVNEESH JHINGAN)  
JUDGE

सत्यमेव जयते

